Standing Committee Report Summary
The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2007

- The Standing Committee on Social Justice and Empowerment submitted its 36th report on ‘The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2007’ on August 18, 2008. The Chairperson was Smt Sumitra Mahajan.
- The Committee agrees with the provisions of the Bill but recommends that the term “settle permanently” should be amended to include a person ordinarily residing in the island and possesses a dwelling house on the island.
- The Committee stated that the views of the tribal community of Lakshadweep may be considered before finalising the Bill.

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